IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CP-37/131/ND/2018

In the matter of:

Haveli Marble (P) Ltd

....PETITIONER

SECTION:

Under Section 131 of CA -2013

Order delivered on 30.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

For the Respondent/Corporate Debtor:

For the Intervener

:

ORDER

The Proxy Counsel appearing for the petitioner seeks for adjournment in the matter in view of the personal inconvenience of the leading Counsel.

Taking into consideration the said representation, matter is posted for hearing on 21.2.2018.

List on 21.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjt